

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL
JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT COURT, DDU MARG,
NEW DELHI**

ORDER

In terms of order of Hon'ble Supreme Court passed in Writ Petition No. 699/2016 titled as '**Ashwini Kumar Upadhyay Vs. Union of India and Others**', the cases mentioned in '**PART-A**' at Column No.1 & 2 are hereby withdrawn from the Courts/Officers mentioned in Column No.3 and are transferred to Courts/Officers mentioned in Column No.4 for disposal in accordance with law.

The cases mentioned in '**PART-B & PART-C**' at Column No.1 & 2 are also hereby withdrawn from the Court/Officers mentioned in Column No.3 and are transferred to Courts/Officers mentioned in Column No.4 for disposal in accordance with law.

The cases shall stand withdrawn / transferred with immediate effect:

PART-A

| Sl. No. | (Column No.1) | (Column No.2) | (Column No.3) | (Column No.4) |
|---------|------------------|--|--|---|
| 1. | CR. No.32/20 | Zee Media Corporation Vs. State | Ms.Sujata Kohli, Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi | Sh. Ajay Kumar Kuhar, Ld. Special Judge (PC Act) (CBI)-09, RADC, New Delhi |
| 2. | RC No.2 (A)/2006 | CBI Vs. Om Parkash Chautala | Ms. Nirja Bhatia, Ld. Special Judge (PC Act) (CBI)-03, RADC, New Delhi | |
| 3. | Ct. No.11/2019 | Assistant Director of Enforcement Directorate Vs. Om Parkash Chautala | | |
| 4. | CC No.222/19 | CBI Vs. Vinay Kumar Pandey | Sh. Chandra Shekhar, Ld. Special Judge (PC Act) (CBI)-19, RADC, New Delhi | |

PART-B

| Sl. No. | (Column No.1) | (Column No.2) | (Column No.3) | (Column No.4) |
|---------|----------------|--------------------------------------|--|--|
| 1. | CC 19/20 | DOE Vs. M/s. Adavantage India | Sh. Ajay Kumar Kuhar, Ld. Special Judge (PC Act) (CBI)-09, RADC, New Delhi | Ms. Anuradha Shukla Bhardwaj, Ld. Special Judge (PC Act) (CBI)- 21, RADC, New Delhi |
| 2. | Ct. Case 07/20 | DOE Vs. Sanjay Bhandari & Ors. | | Sh. Shailender Malik, Ld. Special Judge (PC Act) (CBI)-22, RADC, New Delhi |

| <u>PART-C</u> | | | | |
|----------------------|--|---|--|---|
| Sl. No. | (Column No.1) | (Column No.2) | (Column No.3) | (Column No.4) |
| 1. | RC BDI/2006/E/0009 | CBI Vs. Earthtech Enterprises Ltd. | Sh. Vishal Pahuja, Ld. ACMM-01, Rouse Avenue District Court, New Delhi | Sh. Harjyot Singh Bhalla, Ld. CMM, RADC, New Delhi. |
| 2. | RC No.3 (E) /96- EOW-I/DLI | CBI Vs. Moti Lal Chandra & Ors. | | |
| 3. | RC No.3 (A) / 2002/DLI | CBI Vs. Manish Gulati | | |
| 4. | RC No.23/A/94 | CBI Vs. Mohd. Ishaq & Ors. | | |
| 5. | RC No.7 (E)/2004 | CBI Vs. Mohan Lal Dhariwal | | |
| 6. | RC No. BDI/2004/E0005 | CBI Vs. Bimal Kumar Sood | | Sh. Ashok Kumar, Ld. ACMM-02, RADC, New Delhi. |
| 7. | RC No.4 (s)/2008 | CBI Vs. Arvind Bhishkar | | |
| 8. | RC No.3/2006 | CBI Vs. Suresh Chand Jain | | |
| 9. | RC No.1(s)/99 | CBI Vs. Preeti Grover & Ors. | | |
| 10. | Misc. Application (RC No.6 (E)/2007) | CBI Vs. Tarun Tyagi & Ors. | | |

It is further directed that the Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms, and public at large be notified, and the files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmad/Asstt. Ahlmads of the transferor Courts are also directed to provide the lists of assigned cases to the In-charge Computer Branch, Rouse Avenue District Court well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Courts.

Besides the above cases mentioned in the order, if there is any connected matter(s) left over the same be also sent to the transferee court along with the main case(s). Designated work shall not be transferred.

This is a computer generated copy and does not require signatures.

-Sd-

(Sujata Kohli)

Principal District & Sessions Judge-
cum-Special Judge (PC Act) (CBI),
Rouse Avenue District Court, New Delhi

No. E-14270-14306/Cases Transfer/CBI/RADC/Gaz./2020 Dated : 21.09.2020

Copy forwarded digitally for information to:-

1. Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. All Principal District & Sessions Judges of all District Court in Delhi.

Copy forwarded digitally for information and necessary action to:-

1. The Concerned Judicial Officers.
2. The Director of Prosecution (CBI).
3. The Director, Enforcement Directorate.
4. The Director of Prosecution ACB.
5. The P.S. to the undersigned.
6. The Website Committee (Hindi & English), THC with a request to upload the same on the website of the courts.
7. The Branch In-charge/Care Taker, Care Taking Branch, Rouse Avenue Court Complex, New Delhi.
8. The Hony. Secretary, Delhi High Court Bar Association, Tis Hazari, New Delhi Bar Association, Shahdara Bar Association, Rohini Courts Bar Association, Dwarka Courts Bar Association and Saket Courts Bar Association.
9. The Incharge, Computer Branch to upload the same on the official website.

-Sd-

Principal District & Sessions Judge-
cum-Special Judge (PC Act) (CBI),
Rouse Avenue District Court, New Delhi